

IN THE HIGH COURT OF BOMBAY AT GOA
LD-VC-CW NO. 50 OF 2020

Lyanne De Costa Petitioner

V e r s u s

Village Panchayat, Chimbhel & Ors. Respondents

Mr. Ryan Menezes and Mr. Nigel Fernandes, Advocates for the Petitioner.

Mr. Dinesh Naik, Advocate for the Respondent no.1.

Mr. D. Pangam, Advocate General with Mr. G. Shetye, Additional Government Advocate for the Respondent-State.

Mr. Nilesh Takker, Advocate for the Respondent nos.5 and 6.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 30th June, 2020

P.C.

Mr. Dinesh Naik, the learned Counsel appearing for the Panchayat, states that the Panchayat Authorities have actually visited the site and ensured that there is no water logging at the entrance of the building in which both the petitioner as well as respondent nos.5 and 6 reside. He states that necessary affidavit along with photographs is also placed on record.

2. The learned Counsel appearing for the respondent nos.5 and 6 also

seeks some time to file a response to this petition.

3. According to us, the matter is pending before the Deputy Director of Panchayats and the same can proceed before the Deputy Director. The only reason why we intervened to a limited extent was to see if some solution can be found to the immediate issue of water logging at the entrance of the building. At least, *prima facie*, that issue has been temporarily redressed at the moment.

4. Mr. Menezes, learned Counsel for the petitioner, however seeks some time to ascertain the position at the site.

5. Accordingly, we grant two weeks time to the respondent nos.5 and 6 to file their response and we grant the petitioner liberty to apply in case there is any real urgency in the matter. We also make it clear that the pendency of this petition ought not to deter the Deputy Director from proceeding with the matter in accordance with law.

M. S. JAWALKAR

M. S. SONAK, J.

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